

22.12.99.

Sh. J. K. Kaushtik, Counsel for the Applicant.

Sh. Manoj Bhandari, Counsel for the Respondent.

Sh. Bhandari, in his reply in the Registry as per rules. Sh. Kaushtik, admits it, and his time for study the same. Time is granted. Put up for admission on 18.2.2000.

Study granted earlier shall stand till then.

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

18.2.2000

Mr. J. K. Kaushtik, Counsel for the applicant.

Mr. Manoj Bhandari, Counsel for the Respondents.

Learned counsel for the respondents submits that vide order dated 20th Jan, 2000, (copy taken on record), the applicant has been transferred back to Bikaner in

Engineering Branch of the DRM Office.

Therefore, the present application does not survive now. Learned counsel for the applicant agrees to the situation and admits that the applicant has joined the post at Bikaner on which he was posted.

In view of this development, in our opinion, the present application has become infunctious.

The application is, therefore, dismissed as infunctious. Parties are left to bear their costs.

(GOPAL SINGH)
MEMBER (A)

(A. K. MISRA)
MEMBER (J)

Part I and III destroyed
in my presence on 23/12/2000
under the supervision of
section officer (I) as per
order dated 23/12/2000

Part copy
22.12.2000
Bhandari
Section officer (record)

KL copy
22-12-2000